

### Amendments to the Urban Land Ceiling Act.

2611. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have taken any decision to bring amendments to the Urban Land Ceiling Act in tune with the recommendations of the Committee on Urbanisation and the National Housing Policy;

(b) if so, the details and the action being taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). The matter is under consideration and no decisions has yet been taken.

[Translation]

### Supply of Drinking Water.

2612. SHRI JANARDAN MISRA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that clean drinking water is not being supplied in Delhi and Uttar Pradesh;

(b) whether it is a fact that people are suffering from Gastroenteritis due to non-availability of clean drinking water;

(c) if so, whether the Government have considered supplying of clean water in various parts of the country by conducting a survey in this regard; and

(d) if so, by when, and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Water Supply is a State subject and it is the responsibility of the State Governments/Local Bodies to provide adequate safe drinking water. In so far as Delhi is concerned clean potable water is being supplied and there is no complaint of non-availability of clean water from any area. Information regarding U.P. is being collected and will be laid on the Table of the House.

(b) Cases of Gastroenteritis have occurred in some places in Delhi due to local faults in the private connecting pipes. However, prompt remedial measures have been taken in all such cases.

(c) and (d) Supply of clean and wholesome drinking water is an on-going exercise for which funds are provided on year to year basis.

[English]

### Nation Highway - 17

2613. SHRI SUDHIR SAWANT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the reasons for not maintaining the NH-17 in traffic working condition;

(b) whether CRF money for Tarkarli bridge has been sanctioned and released;

(c) whether Zarap-Patra devi work on this N.H. is being started, if so, when;

(d) whether the committee proposed to be constituted to look after the work on NH-17 has been approved and constituted; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) NH-17 is in trafficworthy condition.

(b) An amount of Rs. 480 Lakh under CRF Scheme has been sanctioned to Maharashtra Government on 7.11.1994. The CRF grants are given State-wise and not work-wise.

(c) The proposal to construct the missing link of Sawantwadi-Goa border e.g. Zarap-Patradevi section NH-17 in Maharashtra at an estimated cost of Rs.10 crore has been included in the VIII Five Year Plan. Since the work has not been included in the Annual Plan 1995-96, it is too early to indicate the time of starting the work.

(d) No, Sir.

(e) The matter is under examination.

[Translation]

### Constitution of Price Commission

2614. SHRI PRABHU DAYAL KATHERIA :

SHRI RAMPAL SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to constitute a price commission with a view to curb the tendency of monopoly over the commercial vehicles and to maintain its reasonable price;

(b) if so, the details thereof; and

(c) the time by which the above commission is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c) Do not arise